

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 124/MP/2022**

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of the Long Term Access, as sought for by Petitioner No. 1 vide its letter dated 10.01.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 150 MW out of the total 350 MW, on the premise of the start date of LTA being taken as 25.02.2022, till the final disposal of the present proceedings.

Date of Hearing : 12.7.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioners : Avaada Energy Private Limited (AEPL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Parties Present : Shri Deepak Khurana, Advocate, AEPL  
Shri Ashwini Kumar Tak, Advocate, AEPL  
Shri Kashish Bhambhani, Respondent  
Shri Yatin Sharma, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Shri Bhanu Praksh Pandey , CTUIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that the subsequent to the filing of the present Petition, the Petitioner has now commissioned the entire capacity of its solar power project and certain subsequent demands have also been raised by CTUIL. Accordingly, learned counsel sought liberty to file an additional affidavit to place on record these subsequent developments along with relevant documents. The representative of the Respondent, CTUIL did not object to the said request.

3. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter and directed the Petitioner to file its additional affidavit within two weeks with advance copy to the Respondents who may file their response within two weeks thereafter.



4. The Petition shall be listed for hearing on 'admission' in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**